

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

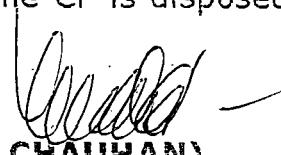
APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>12/02/2009</u> <u>C.P. 65/2008 (O.A. 55/2007)</u></p> <p>Present : Mr. Nand Kishore counsel for the applicant. Mr. Anupam Agarwal counsel for the respondents.</p> <p>This case has been listed before Deputy Registrar due to non-availability of Division Bench. Let the matter be placed before the Hon'ble Bench on 27/02/2009 for further orders.</p> <p> (Gurmit Singh) Deputy Registrar</p> <p><i>V3</i></p>
	<p><u>27.02.2009</u> <u>CP 65/2008 (OA No. 55/2007)</u></p> <p>Applicant present in person. Mr. Anupam Agarwal, Counsel for respondents.</p> <p>Heard learned counsel for the parties.</p> <p>For the reasons dictated separately, the CP is disposed of.</p> <p> (B.L. KHATRI) MEMBER (A)</p> <p> (M.L. CHAUHAN) MEMBER (J)</p> <p>AHQ</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 27th day of February, 2009

CONTEMPT PETITION No. 65/2008
In
ORIGINAL APPLICATION NO. 55/2007

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Rajesh Kumar Sarsunia son of Shri H.C. Sarsunia aged about 39 years, Private Secretary-I to Chief Mechanical Engineer, North Western Railway, Jaipur, resident of Plot No. 38, Kanakvihar, Sirsi Road, Kanakpura, Jaipur.

.....APPLICANTS

(Applicant present in person)

VERSUS

Shri Ashok Gupta, General Manager, North Western Railway, Hasanpura Road, Jaipur.

.....RESPONDENT

(By Advocate: Mr. Anupam Agarwal)

ORDER (ORAL)

The applicant has filed this Contempt Petition for the alleged violation of the order dated 21.08.2008 passed in OA No. 55/2007 whereby directions were given to the General Manager to pass an appropriate order on the proposal as initiated by the Deputy CPO (G) on 30.05.2006 vide NP-9 and pass an appropriate order within a period of two months from the date of receipt of a copy of the order. It was also made clear in the order that in case the applicant is still aggrieved, it will be open for him to approach this Tribunal for ventilating his grievances.

2. Respondents have filed reply. In the reply, the respondents have stated that pursuant to the direction issued by this Tribunal, appropriate order had been passed on 30.10.2008 by the General Manager, North

Western Railway, Jaipur. Copy of the same has been placed on record at Annexure CP R/1.

3. In view of this development, the present Contempt Petition does not survive, which is accordingly disposed of. Notice issued to the respondent is hereby discharged.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ